

**CHANDIGARH ADMINISTRATION
HOME DEPARTMENT
NOTIFICATION**

The 30th November, 2017

No. 9/1/2-IH(8)-2017/27820 In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act, 1987 (Central Act No. 39 of 1987), and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh, in consultation with the Chief Justice of Punjab and Haryana High Court, is pleased to amend the Chandigarh Legal Services Authorities Rules 2011, namely:-

1. These rules may be called the Chandigarh Legal Services Authorities (Amendment) Rules, 2017.
2. These shall come into force from the date of their publication in the official gazette.
3. In Rule 16, sub-rule (1) of the Chandigarh Legal Services Authorities Rules, 2011, for the words "one lac rupees" the words "three lac rupees" shall be substituted".

Chandigarh, dated, the
The November, 2017

Anurag Agarwal, IAS,
Home Secretary,
Chandigarh Administration.

Endst. No.9/1/2-IH(8)-2017/27891

Dated: 30-11-2017

A copy is forwarded to the Controller, Printing and Stationery, Union Territory, Chandigarh, with a request to publish this notification in the official gazette and to supply 20 copies thereof, for official use and record.

English
1 Superintendent Judicial,
for Home Secretary,
Chandigarh Administration.

Endst. No.9/1/2-IH(8)-2017/27822

Dated: 30-11-2017

A copy is forwarded for information and necessary action to the:-

- (i) Registrar General, Punjab and Haryana High Court, Chandigarh.
- (ii) Member Secretary, State Legal Services Authority, Union Territory, Chandigarh with reference to his memo No. SLSA/UT/ 2017/902, dated 26.04.2017.

English
1 Superintendent Judicial,
for Home Secretary,
Chandigarh Administration.

Chandigarh Administration
UT Secretariat
Chandigarh
30/11/2017

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